1	2	3	4	5	6
21.	Punjab	150.53	97.64	175.16	416.83
22.	Rajasthan	76.55	233.84	247.65	33.62
23.	Sikkim	2.46	9.28	10.03	0.00
24.	Tamilnadu	145.76	407.72	1410.92	15.87
25.	Tripura	0.00	0.00	0.00	0.00
26.	Uttarakhand	13.34	49.99	165.31	0.00
27.	Uttar Pradesh	94.61	98.84	188.19	0.39
28.	West Bengal	59.55	206.47	328.14	74.70
	GRAND TOTAL	2515.78	3746.56	5592.74	936.05

Source: NABARD

Central Government revenues for local bodies

- 172. SHRI MANI SHANKAR AIYAR: Will the Minister of FINANCE be pleased to state:
- (a) whether the Thirteenth Finance Commission have earmarked a certain share of Central Government revenues for untied non-Plan financial expenditure by institutions of local self-Government;
 - (b) if so, the details thereof;
- (c) the mechanism, which Government proposes to put in place to ensure that these funds reach the local self-Government institutions without diversion or delay; and
 - (d) whether such mechanism would include electronic tagging and tracking?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):

(a) and (b) The Thirteenth Finance Commission (FC-XIII) has recommended that local bodies be transferred a percentage of the divisible of taxes of the previous year (over and above the share of the states), after converting this share to grant-in-aid under Article 275 of the Constitution of India. This untied grant has been recommended for both General Areas and Special Areas. Special Areas are those covered by the V and VI Schedules of the Constitution and exempted from the purview of Parts IX and IXA of the Constitution.

The General Basic Grant equivalent to 1.5 per cent of the previous year's divisible pool is available to all states during FC-XII's award period, 2010-15. The Special Area Basic Grant, amounting to Rs.798.3 crore, has been allocated based on the basis of Rs.20 per capita per year for the duration of FC-XII's award period. The Special Area Grant has been carved, \ inter alia, out of the General Area Basic Grant.

(c) and (d) Guidelines for release of grants to local bodies, based on the recommendations of the Thirteenth Finance Commission, are being framed.

New loan disbursal system by RBI

†173. SHRI DHIRAJ PRASAD SAHU: Will the Minister of FINANCE be pleased to state:

- (a) whether the State Bank of India (SBI) has discontinued the decentralized loan system and has started centralized system at its place;
 - (b) if so, the details thereof;
 - (c) the time taken in disbursing loan through this new system;
- (d) whether the general public is facing difficulty in contacting Zonal Area Loan agents to know the status of their loan; and
 - (e) if so, the remedial measures taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):
(a) and (b) State Bank of India (SBI) has reported that in all their major centers, the loan system has been centralized subsequent to Business Process Reengineering. However, in a few centers, SBI is still continuing with the decentralised loan system. The details of the centralized processing centers are as under:-

- (i) Retail Loan 33 centers
- (ii) SME Loan 34 centers
- (iii) Retail cum SME Loan 81 centers
- (iv) Rural Center (covering all loans) 315 centers
- (c) to (e) SBI has prescribed Turnaround Time (TAT) for various loans proposals. The details are given below:-
 - (i) Housing Loan 6 days

[†]Original notice of the question was received in Hindi.